

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 125 OF 2004
ALLAHABAD THIS THE 13TH DAY OF FEBRUARY, 2004

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Gambhir Singh,
son of Late Ram Bahadur Singh,
resident of Village Ranjitpur (Sikandrapur),
Post Office Souran Khera,
District-Kanpur Dehat.Applicant

(By Advocate Shri A.C. Tiwari)

Versus

1. Union of India,
through Director General,
Employees Estate Insurance Corporation,
Panch Deep Bhawan,
Kotla Marg,
New Delhi.

2. Regional Director,
Employees, Estate,
Insurance Corporation,
Panch Deep Bhawan,
Servodaya Nagar,
Banpur Nagar.Respondents

(By Advocate Shri P.K. Pandey)

ORDER

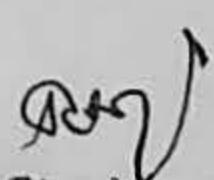
The applicants claim for compassionate appointment
was once rejected vide order dated 10.05.2000 (Annexure A-1)

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by Assistant Director (Administration) and again by Deputy Director vide order dated 22/23.10.2000 (Annexure A-2). Order dated 22/23.10.2000 (Annexure A-2) is verbatim repetition of the order dated 10.05.2000 passed by Assistant Director (Administration). Both these orders are cryptic and do not ~~disclose~~ ^{claim} ~~declares~~ the reasons why the case of the applicant was not found suitable for the compassionate appointment. The authorities, in my opinion, should have recorded reasons why the case of the applicant was not found suitable for compassionate appointment.

2. In the facts and circumstances, the orders are liable to be quashed. The Original application succeeds and is allowed. The impugned orders dated 10.05.2000 (Annexure A-1) and order dated 22/23.10.2000 (Annexure A-2) are quashed. The respondent no.2 is directed to re-consider the case of the applicant and decide his ~~name~~ ^{claim} for compassionate appointment by passing a reasoned order within a period of two months from the date of receipt of a copy of this order.

3. There shall be no order as to costs.


Vice-Chairman

/ Neelam/